

6

O.A. 498/01

On 21.7.04

Copies of order
prepared for Counsel
for both sides.

*Shri Jayant
S.C. (S)*

Order dated 13.7.2004

Applicant, Shri Pradyumna Kumar Mohanty has filed this Original Application challenging the selection and appointment of Shri Trailokya Nath Pradhan (Res.No.3) to the post of E.D.S.B.M., Pegarpada S.O. on the ground that the latter did not possess the necessary eligibility condition.

The Respondents-Department have contested this application and have also denied the allegation levelled by the applicant. By referring to check list at Annexure-R/1, Shri A.K. Bose, learned Sr.Standing Counsel submitted that the selected candidate had secured the highest marks in H.S.C.Examination and he did posses the landed property in his own name, apart from deriving income from other sources. No material has also been placed before us by the learned counsel for the applicant in support of her contention that the Res.No.3 did not posses the landed property in his own name. On the other hand, as stated earlier, Shri Bose, by producing the selection file confirmed that the land deed was available in the selection file to prove that Res.No.3 has landed property in his own name. He further submitted that the said document was verified by the S.D.I.(P) concerned.

Having regard to the facts and circumstances as mentioned, we see no merit in this O.A. which is accordingly dismissed. No costs.

for
VICE-CHAIRMAN

for
MEMBER (JUDICIAL)